

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Division Bench)

Item No.-503
(IB)-32(PB)/2022
IA/3102/2022

IN THE MATTER OF:

Bank of Baroda

.....Applicant

Vs.

Pran Nath Khanna

.....Respondent

SECTION

U/s 95(1) of (IBC)

Order delivered on 10.05.2024

CORAM:

**SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)**

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant/RP : Mr. Vivek Parthi, RP with Mr. Ankur Mittal, Mr. Jayesh Gupta, Mr. Vivek Parthi, Advs.

For the Respondent :

For the Personal : Mr. Abhishek Taneja, Mr. Shashank Agarwal, Advs.
Guarantor

ORDER

IA/3102/2022:-

Ld. Counsel on behalf of the Resolution Professional is present. Ld. Counsel Mr. Abhishek Taneja appears on behalf of the Personal Guarantor and submitted that he has been engaged recently and therefore, sought time to file Vakalatnama and reply. Time prayed for is granted. List the application on **12.07.2024.**

Sd/-
(Dr. SANJEEV RANJAN)
MEMBER (T)

Sd/-
(MAHENDRA KHANDELWAL)
MEMBER (J)